

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 19)

SHRI R. D. GATTANI (Jodhpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. D. GATTANI: I introduce the Bill.

STATE BANK OF INDIA (AMENDMENT) BILL*

(Amendment of Sections 43 and 50)

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

STATE BANK OF INDIA (AMENDMENT) BILL*

(Amendment of Section 21)

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955 (Act 23 of 1955) to provide for representation of employees and Officers on the Local Boards of the Bank and for other matters.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955 (Act 23 of 1955) to provide for representation of employees and Officers on the Local Boards of the Bank and for other matters."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT MEERUT) BILL*

श्री कैलाश प्रकाश (मेरठ) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि इलाहाबाद स्थित उच्च न्यायालय की एक स्थायी न्यायपीठ की मेरठ में स्थापना का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Meerut."

The motion was adopted.

श्री कैलाश प्रकाश : मैं विधेयक पुरःस्थापित करता हूँ ।